

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/TT/2017

- Subject : Determination of trueing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for **Asset-I:** Extension of 765/400KV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt 2 with 240 MVAR Line reactor and **Asset II:** Installation of 765/400 KV, 1500 MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014.
- Date of Hearing : 4.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh PD, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for trueing up of the tariff of 2009-14 period of **Asset-I:** Extension of 765/400KV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt 2 with 240 MVAR Line reactor and **Asset II:** Installation of 765/400 KV, 1500 MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme under the 2009 Tariff Regulations and determination of tariff for the 2014-19 period under the 2014 Tariff



Regulations. The tariff for the instant asset for the 2009-14 period was allowed vide order dated 23.12.2013 in Petition No. 62/TT/2012. In the said order, the Commission condoned the time over-run of 1 month in case of Asset I but did not allow the time over-run of 5 months in commissioning of Asset II. The petitioner filed a Review Petition No. 8/RP/2014 wherein the Commission vide order dated 8.12.2014, condoned the time over-run in case of Asset II except the delay of 35 days which was held to be not satisfactorily explained and allowed the cost claimed after deducting ₹35.03 lakh.

2. The Commission directed the petitioner to file following information on affidavit by 26.5.2017, with a copy to the respondents:-

- (a) Auditor Certificate for the capital cost as on COD on accrual basis and the liability thereon and its period wise actual payment of liability;
- (b) Auditor Certificate certifying the period wise amount of LD recovered, mentioning the capital cost before LD adjustment or after LD adjustment;
- (c) Form 5 B for the tariff period 2009-14, indicating the liability as on COD by reconciling the capital cost as mentioned in Auditor certificate for both the Assets;
- (d) Revised Form 4A by reconciling the liability for Asset- I and Asset- II. Ensure that the liability as on COD only is being claimed as additional capital expenditure under Regulation 9 (1) (i) and 14(1)(i) and 14(1)(ii) of 2014 tariff regulations, for the respective periods;
- (e) Reason for claiming additional capitalization after cut-off date along with the flow of liability starting from COD for Asset I and II.
- (f) Revised Form 7, mentioning the correct Regulation number and clause;
- (g) Details of de-capitalization of assets made during 2009-14 and proposed to be made during 2014-19 period, if any.

3. The Commission further directed the respondents to file their reply by 9.6.2017 and the petitioner to file rejoinder, if any, by 19.6.2017. The Commission further observed that no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

